



IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 22<sup>nd</sup> OF JANUARY, 2025

WRIT PETITION No. 731 of 2025

*PAPPU*

*Versus*

*MELA VIKAS PRADHIKARAN GWALIOR M.P.*

.....  
Appearance:

*Shri Arvind Dwivedi - Advocate for the petitioner.*

*Shri Arun Dudawat - Advocate for respondent through V.C.*  
.....

ORDER

The petitioner has approached this Court seeking direction to the respondent for allotment of shop in the Gwalior Trade Fair.

Counsel for the petitioner submits that the petitioner has applied for allotment of shop and he has deposited some amount along with the application but till today, he has not been allotted any shop.

Learned counsel appearing on behalf of respondent on advance copy submits that on 30.11.2024 itself, a shop No.1266 has been allotted to the petitioner and petitioner is required to fulfill the formalities and obtain the possession of the shop. He further submits that if the petitioner will complete the formalities within a period of 7 days from today, the possession of the shop will be handed over to the petitioner.

In view of the above, the present petition is disposed of with a liberty to the petitioner to complete the formalities within a period of 7 days and upon completion of the formalities, the respondent will hand over the vacant



2

WP-731-2025

possession of shop No. 1266 to the petitioner.

With the aforesaid, the present petition is disposed of.

**(VINAY SARAF)**  
**JUDGE**

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